

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 105
(IB)-887(PB)/2020

IN THE MATTER OF:

Vinod Kumar & Ors.

.... Applicant/petitioner

v.

M/s. Sare Gurugram Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 29.10.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Financial Creditor

Mr. Abhay Kumar, Adv.

For the Intervenor

Mr. Venket Rao & Mr. Remya Ronald, Adv.

For the Applicant

Mr. Gaurav Arora, Ms. Srishti Kapoor & Ms. Avni Shrivastav, Adv.

For the Applicant

Mr. Rajat Juneja & Mr. Kartikey Gupta, Adv.

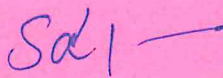
For the Corporate Debtor

Mr. Saurabh Batra, Adv.


ORDER

The Corporate Debtor side is directed to file its reply and written submissions (preferably not more than two pages) by next date of hearing.

Likewise, the Applicant side is also directed to file its written submissions (preferably not more than two pages) on the next date of hearing. List the application for hearing on **23.11.2020**.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)